

ITEM NO.18

COURT NO.6

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20630/2025

[Arising out of impugned final judgment and order dated 09-04-2025
in IA No. 1/2024 passed by the High Court of Karnataka at
Bengaluru]

M/S YOKOGAWA INDIA LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

FOR ADMISSION

Date : 04-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Nageswar Rao, Adv.
Mr. Parth, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Nageswar Rao, learned counsel appearing for the petitioner will give a list of identical matters which he has filed against the order passed by the High Court condoning the delay in filing tax appeals.
2. The needful shall be done in three weeks.
3. List all the matters thereafter.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)